

Matter regarding ongoing/under construction projects in Subordinate Courts:

Amount in Lakh

S. No.	Name of the Court	Estimate Cost	Date when construction started	Funds released up to 31/05/20	Balance funds	Executing Agency	Stage
1.	District Court Complex, Kathua	3046.96	04/2018	650.00	2396.96	JK Housing Board	Trench excavation completed for main building and brick work for boundary wall for a length of 250m is completed. Brick work and roof slab for toilet block, security block, malkhana completed. Brick work in 1 st floor of malkhana is in progress. For main building PCC in 1:4:8 is completed and RCC work for footing,raft and pedestal and plinth beam completed. Column work is in progress. Foundation work of residential block for judges (G+1) &(G+2) completed. Plinth beam for both blocks completed. RCC slabs laid for both residential blocks (G+1)& (G+2) of Judges quarters, inner plastering of both blocks is in progress.
2.	District Court Complex, Bhandarwah	3466.00	04/2018	660.00	2806.00	JK Housing Board	Main Court Building: i. Earth work for main court building completed. ii. PCC, laying of RCC Raft column footings completed. iii. Column pedestal and plinth beams completed. iv. Columns of part A raised upto the bottom of slab. v. Retun filling in foundation trenches completed. Lawyer's Chamber: i. Ground floor slab laid. ii. Columns of First Floor raised upto bottom of slab.iii. Form work for First Floor slab is in progress. iv. Retaining wall behind lawyer's chamber completed.
3.	District Court Complex Bandipora	1250.00	04/2018	564.78	685.22	J&K Police Housing Corporation	
4	District Court Complex, Shopian	2779.39	04/2018	125.00	2654.39	Chief Engineer, PW(R&B) Department	
5	District Court Complex, Kulgam.	2851.75	04/2018	185.00	2666.75	JK Housing Board	Site cleared completed. Earth work excavation completed. Store shed/site office completed. Work tendered. And submitted to MD office for allotment.

6.	Munsiff Court, Ukhral	1261.00	04/2018	521.62	739.38	JK Housing Board	Trench excavation, PCC in 1:4:8 is completed. Raft for main building is completed. Pedestal column and RCC wall is completed. Return filling of earth inside the plinth is completed. Plinth beams completed. Raft at level-2 is in progress.
7.	Court Complex at Katra	1596.00	04/2018	380.00	1216.00	JK Housing Board	1. Ground floor Slab of Part A and Part B laid. Columns of Part A and Part B of first floor of main court building are in progress. Ramp up to first floor level laid. ii. Trench excavation, laying of PCC and casting of RCC isolated footings for lawyers chamber stands completed. Columns pedestal completed. lii. Trench excavation for judge's residential quarter completed. Isolated/combined column footings and pedestals completed. Iv compound wall work is in progress.
8.	District Court Complex, Kupwara	1796.40	04/2018	300.00	1496.40	JK Housing Board	Plinth completed including filling, plinth beam in progress including procurement of material.
9.	Court Complex at Handwara	698.95	03/2016	598.50	0.45	J& K Police Housing Corporation.	
10.	Munsiff Court Gurez	466.77	12/2014	306.28	160.49	Chief Engineer, PW(R&B) Department	
11.	Munsiff Court Complex, D.H. Pora, Kulgam	892.93	07/2018	250.00	642.93	JK Housing Board	Foundation completed. Share walls completed. RCC Column in progress, Slab shuttering in progress.
12.	Munsiff Court Complex, Chadoora (residential quarter & lawyers chambers)	579.80	09/2018	41.00	538.80	Chief Engineer, PW(R&B) Department	
13.	Sub Judge Court Ramnagar	540.75	02/2010	540.00	0.75	JKPCC Ltd.	
14.	Construction of Residential Quarters of Judicial Officers in District Court Complex Pulwama.	541.30		541.30	Nil	JK Housing Board	Works completed Finishing items in progress.

15.	High Court Guest House at DMQ-3 M.A. Road, Srinagar.	769.10	03/2019	325.00	.10	JKPCC Ltd.	
16.	High Court Guest House at Leh	286.65	03/2018	264.57	23.57	JKP PCC Ltd.	

List of matters regarding acquisition/transfer of land in favour of the Judiciary pending with the Government:

S. No.	Subject/Titled	Letter forwarded by this office.	Remarks/Status
1.	Allotment of 26 Kanals land at Gupkar Road situated in Estate Sonwar Tehsil South Srinagar belonging to Custodian Department in favour of the High Court of J&K, Srinagar for Construction of Residential Bungalows for Hon'ble Judges.	Vide this office communication No.15524/Infras dated 13.09.2019, Chief Secretary to Govt. of J&K Srinagar was requested to allot land measuring 26 kanals in favour of High Court of J&K, for construction of Construction of Residential Bungalows for Hon'ble Judges.	
2.	Acquisition of land measuring 50 Kanals and 16 Marlas for construction of New Court Complex at Budgam.	Vide this office letter No.18599/Infras dated 16.07.2018, Secretary to Govt. Department of Law, has been requested to take necessary steps for acquisition of land.	Law Department vide its letter dated 12.6.2019 has returned the original revenue documents for authentication and therefore forwarded the same to Deputy Commissioner Budgam for transfer of land. Pr. Distt. & Sessions Judge, Budgam vide his letter dated 23.07.2019 has forwarded the authenticated revenue papers to Deputy Commissioner Budgam for transfer of land in favour of the Judiciary.
3.	Acquisition of land for construction of District Court Complex at Ganderbal. (As per Resolution dated 21.10.2019, the matter has been resolved that:- "Registrar General to take steps for transfer of the requisite land in favour of the Judiciary).	Pursuant to Resolution dated 21.10.2019 of Hon'ble Building & Infrastructure Committee of High Court. This office vide communication No. 20333/Infras dated 11.11.2019, has requested Secretary to Govt Department of Law to take steps for transfer of land measuring 45 Kanals near Bus Stand Ganderbal in favour of Judiciary.	Assistant Director (P&S) Govt. of J&K Department of Law vide his communication dated 06.01.2020 has requested for providing/furnishing the requisite documents/NOC of land land measuring 45 Kanals. Custodian General J&K, Jammu vide his letter dated 10.03.2020 of has intimated that NOC has been issued by his office vide their letter dated 03.06.2019 addressed to the Deputy Commissioner Ganderbal & copy whereof endorsed to Commissioner/Secretary to Govt. Revenue Department J&K and Custodian Evacuee Property

			<p>Kashmir.</p> <p>This communications received from Custodian General a/w NOC has been sent to the Law Department.</p>
4.	Acquisition of land for construction of District Court Complex at Rajouri.	Vide this office letter No.9904/infrast. Dated 11-07-2017, Secretary to Govt. Department of Law has been requested to take necessary steps for acquisition of land measuring 75 Kanals & 17 Marlas .	As per letter dated 12.03.2019 received from the Law Deptt. Part payment for Land Acquisition has been proposed under Capex Budget-2019-20. Law Department vide Govt. Order No.10/bclaw dated 12.03.2020, has released an amount of Rs.62.5 Lacs out of total tune of Rs.8.6 Crore.
5.	Accord of sanction for transfer of land at Munsiff Court Kangan appurtenant thereto in favour of the Judiciary:	Vide this office letter No.15449/infrast dated 28-07-2017, Secretary to Govt. Department of Law has been requested to take necessary steps for transfer of land measuring 04 Kanals & 15 Marlas .	Pr. District & Sessions Judge, Ganderbal vide his communication No. 07/PDJG dated 01.06.2020, has placed an indent for acquisition of land measuring 05 kanals 02 marlas for transfer of land situated at Kangan which is already in possession of the Court.
6.	Acquisition of land for the construction of Court Complex and Residential Quarters at Kotranka (District Rajouri).	Vide this office letter No.58530/infrast dated 13-02-2018, Secretary to Govt Department of Law has been requested for acquisition of 10 Kanlas of land.	<p>The Law Department, vide its communication dated 03.06.2019, has returned the original revenue papers for authentication & for submitting the same to the Deputy Commissioner, Rajouri. Vide this office letter dated 19.06.2019, the same were forwarded to Pr. D&S Judge, Rajouri, for authentication & furnishing the same to Deputy Commissioner Rajouri.</p> <p>Pr. D&S Judge, Rajouri vide his letter dated 04.07.2019 has authenticated the revenue papers and forwarded the same to the Deputy Commissioner Rajouri.</p>
7.	Identification of land for construction of Court Complex & Residential Quarter of Munsiff Mahanpur.	Vide this office letter dated 19.09.2019, The Divisional Commissioner, Jammu was requested to take steps for identification of suitable land for construction of Court Complex and residential Quarter of Munsiff	<p>Vide this office letter dated 17.01.2020, revenue papers received from PDJ Kathua were placed before the Administrative Judge, for District Kathua.</p> <p>Secretary to Hon'ble Administrative Judge, vide his communication dated 14.02.2020, has desired to</p>

		Mahanpur.	<p>take necessary steps for transferring the land measuring 5 Kanals from the Horticulture Department and acquiring rest of the land measuring 3 kanal and 13 marlas for construction of Court complex & RQrs. for Munisff Court Mahanpur.</p> <p>Vide this office letter dated 24.02.2020, PDJ Kathua has been requested to authenticate the revenue papers and address an indent for acquisition of land measuring 3 Kanals & 13 marlas and vide this office letter dated 24.02.2020, Law Department was requested to transfer the remaining land measuring 5 Kanals in favour of the Judiciary.</p> <p>Pr. D&S Judge, vide his communication dated 03.03.2020 to Dy. Commissioner Kathua has issued an indent for transfer/acquisition of land.</p>
8.	Transfer of 11 Kanals of land in favour of Munsiff Court Charar-i-Sharief.	Vide this office letter No.10225/Infras dated 20.07.2019, Pr. D&S Judge, Budgam has been requested to take up the matter with Deputy Commissioner, Budgam for transfer of land in favour of the Judiciary with copy to Law Department & Revenue Department.	
9.	Transfer of State land under the use and occupation of Munsiff Court/Additional Special Mobile Magistrate, Thannamandi.	Vide this office letter No.10213/Infra dated 12.07.2017, Secretary to Govt. Department of Law has been requested to transfer of State Land measuring 04 Knals & 14 Marlas in favour of Judiciary.	Vide letter 12.07.2019, received from Pr. District & Sessions Judge, Rajouri, Revenue papers duly authenticated have been submitted to District Commissioner, Rajouri
10.	Identification of land for construction of Court Complex at Bishnah.	Vide this office communication No. 16408/Infras dated 19.09.2019, Divisional Commissioner Jammu has been requested to identify adequate and suitable land.	The Revenue papers received from Assistant Commissioner Jammu for transferring the state land measuring 06 kanals and 01 marla was placed before the Hon'ble Building & Infrastructure Committee (District Courts of Jammu Division). The

			<p>Hon'ble Committee vide resolution dated 16.03.2020 of Hon'ble Committee after inspecting the site so identified by the revenue agency and recommended vide resolution dated 16.03.2020 that the private land, adjoining the identified land be directed to be acquired.</p> <p>Vide this office letter dated 20.03.2020, the Divisional Commissioner, Jammu has been requested to take steps for acquisition of adjoining private land measuring about two kanals and to get the identified land demarcated and measured from concerned revenue officers as the identified land existing on spot seems to be less than what is shown in the revenue documents.</p>
11.	Transfer of land measuring 25 Kanals & 17 marlas under the ownership and possession of Animal Husbandry Department for the extension an construction of District Court Complex at Reasi.	Vide this office letter No.28384/Infras dated 04.12.2019, Secretary to Govt. Department of Law, Justice & Parliamentary Affairs, Civil Sectt. Jammu has been requested to place the matter before the Administrative Council with a further request that the land in question may be transferred in favour of the judiciary for expansion of the existing Court Complex at Reasi	The Law Department vide his communication dated 26.12.2019 has requested to Commissioner/Secretary to Revenue Department to place the matter before Administrative Council.
12.	Acquisition of remaining 12 Kanals & 8 marlas of land for construction of District Court Complex, Shopian.	Vide this office letter No.9200/Infras dated 11.09.2019, Secretary to Govt. Department of Law has been requested to acquire remaining 12 Kanals 08 Marlas of land in favour of the Judiciary.	Pr. D&S Judge, Shopian vide his letter No.308-09/PDJ/Spn dated 08.06.2020 placed an indent for acquisition of remaining land measuring 12 Kanals and 08 Marlas for construction of District Court Complex/ Residential Quarters.
13.	Acquisition of land for Construction of Munsiff Court Complex, Qazigund.	Vide this office letter No. 30301/Infrast dated 24-11-2017, Secretary to Govt. Department of Law has been requested to acquisition of 5 Kanals of land and transfer of land measuring 07 Kanals & 08 Marlas.	Vide this office letter dated 29/Infras dated 02.06.2020, Pr. District & Sessions Judge, Kulgam has been requested to identify alternate state land for construction of Munsiff Court at Qazigund.
14.	Acquisition of land for	Vide this office letter No.54432/infrst. dated	As per letter dated 01. 08.2018 of Law Department Rs

	construction of District Court Complex at Maitra, Ramban:	02/01/2018 & reminders 40404-6/Infra dtd.9.10.18, 60096/Infras dtd.26.3.19 & 4396/Infras dtd. 22.5.2019, Secretary to Govt. Department of Law has been requested to take steps for acquisition of land measuring 25 Kanals.	59.55 lacs has been released in the Budget 2017-18 and balance amount will be projected in revised Budget 2018-19. Govt. has been released an amount of Rs.59.55 lacs during budget 2018-19 and funds of tune of Rs.150.00 lacs during 2019-20 and now vide Govt. Order No.10/bclaw2 dated 12.03.2020 funds to the tune of Rs.1.00 crore has been released.
15.	Acquisition of land for development of High Court Infrastructure at Jammu.	Vide this office letter No.1722/Infras dated 23.04.2019, Secretary to Govt. Department of Law has been requested for allotment of land measuring 1063 Kanals & 02 marlas at Village Bahu Tehsil Bahu District Jammu in favour of High Court. The Law Deptt. vide his communications dated 22.05.2019 & 28.05.2019 has requested to Commissioner/Secretary Revenue Department to take further process, for allot/ acquisition of land at Village Bahu District Jammu. Matter is pending for final allotment.	In terms of a letter dated 26.09.2020 of the Secretary Law Department to the Secretary to Revenue Department, request has been made to allot the said land in favour of J&K High Court Registry for expansion of judicial infrastructure at Jammu. Matter is pending for final allotment.

List of DPRs/AAA pending before the Government for accord of administrative approval & release of funds:

S. No.	Subject/Titled	Cost of Project	Status of the DPR
			DPRs/AAA forwarded to Secretary to Govt. Department of Law.
1.	Application for Accord of Administrative Approval for Construction of New District Court Complex, Jammu.	Rs.284.51 Crores	Vide this office letter No.45356/Infras dated 29.05.2020.
2.	Fresh Detailed Project Report (DPR) for construction of Munsiff Court with Residential Quarters at Qazigund.	Rs.1560.40 lacs.	Vide this office letter No.58864/Infras dated 16.02.2018.
3.	Detailed Project Report for Repair/Renovation of District Court Complex, Kishtwar.		Vide this office communication No.167/Infras dated 02.04.2019. Vide this office letter dated 28.05.2020, DPR has been sent to Secretary to Govt. Department of Law, Justice & PA, after addressing the observation for accord of administrative approval & release of funds.
4.	Application for Accord of Administrative Approval for construction of Auditorium, Bar Hall and Library for the Court Complex, Poonch.	Rs.373.45 Lacs.	Vide this office communication No.163/Infras dated 02.04.2019. Administrative approval has been accorded on 07.01.2020 & funds have not been released yet.
5.	i) DPR for construction of Garages for Judges, Electric Sub Station Hall, Two Blocks of Public Toilets (Male and Female), Construction of 20000 gallons Water Storage Tank with Pump Room and Providing of Power Supply to newly constructed Court Complex at District Court Complex, Samba. ii) Execution of Additional Works for District Court Complex, Samba.	Rs.146.50 Lacs. Rs.375.00 Lacs.	Vide this office communication No.1761/Infras dated 23.04.2019. Vide this office letter No.05/Infras dated 01.06.2020, 2 ND copy of DPR has been sent to Law Department.
6.	DPR for construction of Munsiff Addl. Mobile Magistrate Court at Pahalgam.	Rs.614.04 Lacs.	Vide this office letter No.5634/Infras dtd.03.06.2019. Administrative Approval has been accorded ON 07.01.2020 & funds have not been released yet.

7.	DPR for Landscape of District Court Complex, including Judicial Academy & Maintenance of Lawn at District Court Complex, Mominabad, Srinagar.	Rs.60.29 Lacs.	Vide this office letter No.5686/Infras dtd. 03.06.2019.
8.	Construction of Court Complex at Handwara-revised DPR thereof.	Rs.2212.00 Lacs.	Vide this office letter No.28865/Infras dtd. 12.12.2019.
9.	DPR for Repair/Renovations at Munsiff Court Building Dooru Anantnag prepared by Executive Engineer, PWD(R&B) Division, Qazigund and authenticated & Countersigned by Chief Engineer, PWD, Kashmir.	Rs. 54.66 Lacs	Vide this office letter No. 8770/Infras dated 09.07.2019.
10.	DPR for Construction of Munsiff Court at Billawar	Rs.900.00 Lacs	Vide this office letter No. 14383/Infras dated 03.09.2019.
11.	DPR for construction of Munsiff Court at Basohli.	Rs.593.00 Lacs	Vide this office letter No.14386/Infras dated 03.09.2019.
12.	Repair/Renovation of Court Building at Akhnoor.	Rs.12.68 lacs.	Vide this office communication No.18636-37/Infras dated 16.07.2019.
13.	Application for Accord of Administrative Approval for construction of Munsiff Court Complex at Hiranagar.	Rs.894.76 lacs.	Vide this office communication No.17913/Infras dated 05.10.2019
14.	Application for Accord of Administrative Approval for construction of Residential Quarter for Judicial Magistrate at Hiranagar.	Rs.30.40 lacs	Vide this office letter No.28193/Infras dated 03.12.2019.
15.	Application for Accord of Administrative Approval for construction of Residential Quarter for Judicial Magistrate at Billawar (Kathua).	Rs.76.46 lacs.	Vide this office letter No.28347/Infras dated 04.12.2019.
16.	DPRs/AAA for Installation of CCTV Cameras in Court Rooms and other important locations in the District Courts of Kathua, Reasi, Kishtwar, Ramban, Udhampur, Samba, Poonch and Bhandarwah.	Rs.1.77 Crore.	Vide this office letter No.48782-83/Infras dated 28.12.2018. AAA stands accorded under Govt. dated 29.01.2020, funds have not been released yet.
17.	Preparation of fresh DPR for construction of Munsiff Court Complex & Residential Quarter at Dooru.	Rs.1361.48 Lacs	Vide this office letter No. 39342/Infras dated 06.03.2020.